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ments at ceremonial functions and has no other significance. In fact, a number of notes below the Table provide further guidelines in this matter and, *inter alia*, it is stated that:—

"When Member of Parliament are invited en bloc to major State functions, the enclosures reserved for them should be next to the Chief Justice, Speaker $_0$ f the Lok Sabha Ambassadors, etc."

Thus, it wiH be seen that for purposes of reservation of enclosures, Members of Parliament are, as a class, placed in enclosures next to the Chief Justice of India and the Speaker, who are placed in Art. 6 of the Table of Precedence i.e., far above the Cabinet Secretary,, who ranks in Article 11.

Persons killed in Assam due to disturbances

1076. SHRI SYED ABDUL MALIK: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what ig the number of men, women and children killed during the last disturbances in Assam;
- (b) what is the number of people missing and what steps have been taken to trace the missing people:
- (c) what is the total value of the property lost, damaged or destroyed due to the disturbances;
- (d) what is the number of persons arrested and apprehended on charges of involvement in the communal riots, looting and arson in that State during the last few months of disturbances; and
- (e) how many cases have been registered against such persons and what is the number of persons found guilty and whether any such person has been convicted; and what i_3 the number of such persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA); (a) to (e) Information is being collected and a statement thereon wiH be laid on the Table of the House.

Hand of high officials in Assam disturbances

1077. SHRI SYED ABDUL MALIK: WUI the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that some highly placed Government officials were directly or indirectly involved in the communal disturbance₃ in Assam;
- (b) whether the Central Government have instituted any probe into the conduct of such officials;
- <c) if so, what are the findings thereof; and</p>
- (d) if not, whether Government propose to institute inquirie $_3$ in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d) Allegations have been made in this regard. These are taken up with appropriate authorities for enquiry and necessary action under the rules.

Proposals for mini cement plant

- 1078. SHRI IBRAHIM KALANIYA: Will the Minister of INDUSTRY be pleased to state:
- (a) what is the number of proposals Central Government have received for setting up mini cement plant from the individuals, Public Undertakings and various state Governments during the period from 1975 to 1979 alongwith the details of each one of them;
- (b) what ia the number of cases where registrations have been issued